GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1824 ANSWERED ON:01.12.2011 SPECIAL COURTS UNDER MGNREGS

Agarwal Shri Rajendra; Bhoi Shri Sanjay; Gaikwad Shri Eknath Mahadeo; Mandlik Shri Sadashivrao Dadoba; Yaskhi Shri Madhu Goud

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is planning to set up special courts across the country to expedite cases related to irregularities in the rural employment scheme;
- (b) if so, the details thereof;
- (c) whether the Government is considering to consult the Supreme Court on the modalities of setting up special courts for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (d) if so, the details thereof; and
- (e) the time by which such courts are likely to be set up?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): No Sir.
- (b): Does not arise.
- (c) to (e): As implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, and as per Section 18 of the Act, it is the responsibility of the concerned State Governments to make available to the District Programme Coordinator and the Programme Officers necessary staff and technical support as may be necessary for the effective implementation of the Scheme, it is for the concerned State Governments to devise procedures and measures for effective implementation of the Act, to deal with cases related to irregularities in the Scheme, through setting up of special courts or other mechanisms.